# CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH CP(C) 181/00026/2020

in

Original Application No. 181/000145/2019
Friday, this the 23<sup>rd</sup> day of October, 2020

#### **CORAM:**

Hon'ble Mr. P. Madhavan, Judicial Member Hon'ble Mr. K.V. Eapen, Administrative Member

Fouziya Z.V, wife of Abdul Shukoor M, aged 37 years, residing at Zeenath  $\,$ 

Veedu, Amini Island, Union Territory of Lakshadweep- 682 552

..... Petitioner

(By Advocate: Mr.N.Unnikrishnan)

#### Versus

- Sri Dineshwar Sharma, IPS, Age and Father's name not known to the petitioner, the Administrator, Kavaratti Island,
   Lakshadweep 682 555
- 2. Sri T.Kasim, Age and Father's name not known to the Petitioner, The Director, Department of Social Welfare and Tribal Affairs, Administration of Union Territory of Lakshadweep, Kavaratti Island, Lakshadweep 682 555

.. Respondents

(By Advocate : Mr.S.Manu)

This application having been heard on 23.10.2020 through video conferencing, the Tribunal on the same day delivered the following:

## ORDER (Oral)

## Hon'ble Mr. P. Madhavan, Judicial Member -

When the matter came up for consideration, learned counsel for the respondents submits that the respondents have already complied with the order of this Tribunal and the applicant has joined the Department. Hence the **CP(C)** is **closed**. Notice, if any, stands discharged.

(K.V. EAPEN) ADMINISTRATIVE MEMBER (P. MADHAVAN) JUDICIAL MEMBER

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### **List of Annexures**

Annexure P1 - True copy of the order dated 28.2.2018 in O.A 181/145/2017 of this Honourable Tribunal

Annexure P2 - True copy of the judgment dated 18.11.2019 in OP(CAT) No.139 of 2018 of the Honourable High Court

Annexure P3 - True copy of the Record of Proceedings dated 6.1.2020 in SLP(C) No.29470 of 2019 of the Honourable Supreme Court

Annexure P4 - True copy of the representation dated 21.1.2020 submitted by the applicant to the 1<sup>st</sup> respondent

Annexure P5 - True copy of the order dated 8.5.2020 in unnumbered Review Application in Dairy No.6452/2020 of the Honourable Supreme Court.

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